

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:331

ANSWERED ON:18.08.2006

IMPACT OF NREGA ON ONGOING DEVELOPMENTAL SCHEMES .

Mahto Shri Tek Lal

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) The future status of the ongoing developmental schemes pertaining to rural development sector in the wake of the introduction of the National Rural Employment Guarantee Act (NREGA);
- (b) Whether the Government has made any review of such schemes on which crores of rupees have already been spent with a view to completing them; and
- (c) If so, the details of progress made in regard to each scheme till July 2006 ?

Answer

MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH)

(a) to (c) A Statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 331 due for answer on 18.08.2006

(a) The Ministry of Rural Development has implemented the National Rural Employment Guarantee Act w.e.f. 2nd February 2006, in 200 most backward districts of the country, identified by the Planning Commission, including 150 districts of National Food for Work Programme (NFFWP). The National Rural Employment Guarantee Act

(NREGA) would be extended to all the districts of the country within a period of five years. The National Food for Work Programme (NFFWP) and Sampoorna Grameen Rozgar Yojana (SGRY) have been subsumed in the NREGA in the identified districts. Sampoorna Grameen Rozgar Yojana (SGRY) will be gradually subsumed in the NREGA as and when remaining districts are covered under NREGA. All those projects/works undertaken under NFFWP and SGRY and are pending for completion may be completed as per the provisions of NREGA. The other existing schemes namely, Swarnjayanti Gram Swarojgar Yojana (SGSY), Indira Awaas Yojana (IAY), Pradhan Mantri Gram Sadak Yojana (PMGSY), Drought Prone Areas Programme (DPAP), Desert Development Programme (DDP), Integrated Wastelands Development Programme (IWDP), Accelerated Rural Water Supply Programme (ARWSP) and Total Sanitation Campaign

(TSC) are to be continued for implementation through State Governments/Union Territories Administration during the current year.

(b) Review of each scheme of the Ministry of Rural Development is a continuous process. For this purpose, the Ministry has developed a comprehensive system of monitoring, review and impact assessment of the programmes including utilization of funds through Periodical Progress Reports, Performance of Review Committee, Area Officer's Scheme, Vigilance and Monitoring Committee at the State/District Level with greater involvement of Members of Parliament, National Level Monitors and District Level Monitoring to monitor quality of work, adherence to implementation of schemes as per programme guidelines. Besides, the States have been advised to adopt a five- pronged strategy consisting of

- (i) creation of awareness about the schemes,
- (ii) transparency,
- (iii) people`s participation,
- (iv) accountability- social audit through Gram Sabha and
- (v) strict monitoring and vigilance.

(c) The details of Central allocation made for 2006-07 and the releases made till July, 2006 and physical achievement in regard to major schemes are given at Annexure-I.